comes next. Even the initials of the soft-ware which can be prepared by us would be prepared by us. All the engineering details which have to be prepared and which can be prepared by us are being prepared by us. It is only in the case of that component of the software which is not available with us that we are getting from the Soviets. I would like the House to appreciate one very important thing and that is that the packet of the collaborations that we have been having in the case of steel plant has undergone a radical change, so much so that when we had the Bokaro Steel Plant the indigenous part was only 62 per cent and now we are going up to 90 to 95 per cent. That includes both the software as well as the hardware and the software includes the hon. Member's question.

Oral Answm

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DR. BHAI MAHAVIR: Sir. kindly note if he is telling anything about my question. My queston is whether repetitive jobs have been kept by the Soviets or will be with us.

MR. CHAIRMAN: It would have been better if you had not brought in other aspects which again may raise more queries. What have you to say about the repetitive jobs?

SHRI CHARANJIT CHANANA: Yes, it is being done by our counterparts. All the software is being prepared by the Indian counterparts which we are able to do. It is only that part of the software which is not available with us, we are getting from them. Further, detailed engineering work is being done by us in the Dastur and MECON.

Missing Children

*284. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the incidence of kidnapping of children

alarmingly has increased and around the Capital;

- (b) if so, what is the number of children kidnapped during the last six months and how many have been traced and restored to their parents;
- (c) wheher a probe has been made in the Seelampur (Delhi) Kashmiri Building where a large number of children were reportedly confined: and
 - (d) if so, what are the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY (SHRI **AFFAIRS** VENKATASUBBAIAH): (a) and (b) The comparative figures for the first six months of the current and the corresponding period of last year as mentioned below, do not show any increase in the incidence of kidnapping of children in Delhi:

period	Reported	Traced
1-1-82 to 30-6-82	266	217
1-1-81 to 30-6-81	307	. 287

- (c) Yes. Sir.
- (d) The child has since been traced and the questioning of the child reveals that he had gone away of his own accord and was not kidnapped by anyone o_r confined in Kashmiri building. There is also no evidence to indicate that a number of children were confined in this building.

SHRI PILOO MODY: We thought it was only files that were missing. Now I find even children are missing.

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मंत्री महोदय से कि जो ग्रखबार रिपोर्टिग है "हिन्दुस्तान टाईम्स" में कि :-Every hundred minutes, one minor was being kidnapped from Delhi and hardly 10 per cent of the kidnapped children recovered.

SHRI P. VENKATASUBBAIAH: Sir, this is not correct. And even about this missing child, all the newspapers had published his photograph. This boy is a habitual absconder.

MR. CHAIRMAN: He is asking about every hundred minutes, one minor being kidnapped.

SHRI P. VENKATASUBBAIAH: This is not correct.

SHRI PILOO MODY: Then every how many minutes?

SHRI SURESH SHAMRAO KAL-MADI: Sir, the Minister's reply is totally misleading, as per the various paper cutting I have here. Child-lifting in the capital. I think, rates as the highest in the world. This police statement in the Indian Express shows that in the first four months, 1700 children were lifted. But there are unofficial reports that over 10,000 children have been lifted in the capital during this year.

MR. CHAIRMAN: Who has said that?

SHRI SURESH SHAMRAO KAL-MADI: One of the newspapers has said it.

MR. CHAIRMAN: It must be having a name. Or is it nameless?

SHRI SURESH SHAMRAO KAL-MADI: The name of the paper is blank here. I can give it to the Minister.

SHRI J. K. JAIN: Why don't you give the name of the paper? Please give it You have said 10,000 children lifted, which itself seems rediculous, Please reveal the name of the paper from which you are quoting.

SHRI SURESH SHAMRAO KAL-MADI: I have got this from the Parliament Library. I cannot help, the name of the paper is blank here. But I shall definitely give it to the Minister.

SHRI J. K. JAIN: It is irrelevant.

SHRI SURESH SHAMRAO KAL-MADI: The Police Protection Wing has also said that the Missing Persons Squad's total strength is 17 people only. That was the position 3 months ago. I want to know if this Squad has been reinforced for a mammoth task like this. There is a fear in the minds of Delhites and they do not allow their children to-go out in the morning and evening. Also in the famous case of Babloo of Tri Nagar, where the boy wa₃ mur-dered, three people were brought to book by the police. But the Congress (I) M.P. phoned up the police and got all the three released. That was the position.

SHRI J. K. JAIN: No, Sir. That only shows that they have no sympathy for the children. They only want to bring in Congress (I)'s name.

SHRI SURESH SHAMRAO KAL-MADI: The name of the MP was given in all the newspapers. All of you know about it.

SHRI BHAGWAT JHA AZAD: No, nobody.

SHRI SURESH SHAMRAO KAL-MADI: This was the position. So I would like to know what is the progress, whether the real culprits have been brought to book or not so far. These are my two questions.

SHRI P. VENKATASUBBAIAH: Sir, he is confusing. What I have stated is about the kidnapped children. I have given the correct figures. He is confusing between kidnapped children and missing children. Even there, for the information of this House, I may say that there is a Juvenile Aid Bureau existing in the Crime Branch with the sanctioned strength of one Inspector, four Sub-Inspectors and six constables. Sir. this squad goes about tracing all these children. In the case of this Trinagar boy, the CBI is inquiring into this matter. That is what I have to tell the hon. Member about the second part of his question.

SHRI SURESH SHAMRAO KAL-MADI: Sir, I have got the name of the paper. They wanted to know which paper it is. It i_s the "Indian Express" dated 30th May, 1982. ... (Interruptions)...

SHRI HANSRAJ BHARDWAJ: This "Indian Express" has become.
(Interruptions)

SHRI SURESH SHAMRAO KAL-MADI: You people don't want any opposition. That is the problem. You don't want newspapers to bring out the truth. That is the problem. ...(Interruptions)...

SHRI HANSRAJ BHARDWAJ: "Indian Express" is Goenka Express. ...
(Interruptions)...

SHRI SURESH SHAMRAO KAL-MADI: You don't want to know that something is wrong.

SHRI HANSRAJ BHARDWAJ : This is the BJP Express.

SHRI PILOO MODY: Antulay! ... (Interruptions)...

MR. CHAIRMAN: I think the question has been asked whether the ten thousand is abduction or kidnapping or only...

SHRI SURESH SHAMRAO KAL-MADI: I can understand you are very angry with the paper because.... (Interruptions)...

SHRJ P. VENKATASUBBAIAH: 1 have quoted the figures also. ... (Interruptions)...

SHRI KRISHNA CHANDRA
PANT: Sir, one of the most painful, heinous
and outrageous aspects of kidnapping of
children is that in some cases they are
maimed and deformed and used for begging.
I would like to know whether the Gov
ernment would consider not only having a
special cell for the recovery of these children
but what is even more important is...

MR. CHAIRMAN: He said six Constables, four Sub-Inspectors and how many more Inspectors?

SHRI KRISHNA CHANDRA PANT: It is rather a small cell but that I would leave to the Government and if they want a big cell they can have it, but the more important aspect is, even when the children are recovered, the question of rehabilitation becomes a major problem. There is nobody to look after their rehabilitation with the result that even after recovery they cannot really lead a normal life. So, would the Government consider this aspect of the problem?

SHRI P. VENKKATASUBBIAH: Sir, it is a suggestion for action.

... (Interruptions)...

SHRI PILOO MODY: Parliamentary tickets...

... (Interruptions) ...

SHRI R. R. MORARKA: Sir, the hon. Home Minister informed the House that in Delhi alone in the last three years more than 20,000 children were found missing.

MR. CHAIRMAN: The number is going up.

SHRI R. R. MORARKA: This is the answer given by him.

MR. CHAIRMAN: Now Mr. Morarka, the ten thousand of Mr. Kalmadi becomes 20,000 of yours and somebody will get up and say it is 200,000.

SHRI SURESH SHAMRAO KALMADI: Sir, this is a very serious matter.

MR. CHAIRMAN: What is your source?

SHRI R. R. MORARKA: Unstar-red Question No 688 dated 15th July 1982, in the name of Shri Murlidhar Chandrakant Bhandare and myself. This is the reply given by the Home Minister. Out of the 20,000-odd children missing, they could recover in this period only less than 10.000. I want to know from the hon. Minister what is their machinery and what steps they are taking to recover these missing children without making any distinction between "kidnapped" and "missing."

SHRI P. VENKATASUBBAIAH: Sir, this question mainly relates to children that are kidnapped. ... (Interruptions) ...

SHRI PILOO MODY: Mr. Chairman, Sir,, if we ask a question about kidnapped children he will say, "Well. I have figures only about missing children" and if we ask about missing children he will say, "This has nothing to do with kidnapped children." So, this is the way he keeps oscillating between the two. Let him first define the difference.

SHRI P. VENKATASUBBAIAH: My hon. friend is more proficient in English than me, but...

MR. CHAIRMAN: You are doing all right.

SHRI P. VENKATASUBBAIAH: This question relates to children who are kidnapped. I have given those figures. And Mr. Morarka haspoint ed out some information about mis sing children. Sir, the missing child ren

SHRI PILOO MODY: Mr. Chairman, Sir. I draw you attention to the Question Paper wherein under (a) of the question jt is stated: ".... the incidence of kidnapping of children has increased"; but the title of the question says 'Missing children'.

MR. CHAIRMAN: Who supplies the titles?

SHRI PILOO MODY: And therefore I recommend that the Minister himself should miss the question altogether.

SHRI P. ENKATASUBBAIAH: The caption may be 'missing', but the real

MR. CHAIRMAN: The caption must have been given in the Secretariat here.

SHRI P. VENKATASUBBAL\H: One thing is that if the cases of the missing children are reported to the police stations, we take steps immediately. We sent out the squad and through Radio and T. V. also publicity is being given.

SHRI PILOO MODY: Most of the time, they do not give any answer.

SHRI P. VANKATASUBBAIAH: In some cases, what happens is that the missing child returns home, but that is not reported to the police station or the police authorities. So we are devising a method by which if a report is made with the police station and the boy comes back and is recovered, the information i_s also tried to- be collected. So this is the infrastructure we have made available in tracing these children and the squad .»..*•.

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SHRI MANUBHAI PATEL: This is an industry!

SHRI P, VENKATASUBBAIAH: Mr. Patel, you sit down.

SHRI MANUBHAI PATEL: It is as if kidnapping was an industry for which the infrastructure was created.

SHRI P. VENKATASUBBAIAH: I have said that there is a missing persons squad separately and we are strengthening that squad and through the media, All India Radio and T.V.. we are giving publicity. What I have said Is that if the case is registered, we will vigorously take steps for the recovery of the child. But the information about the children who went back to their homes was not readily available with the police stations. Even that lacuna we are trying to remove by contacting those people and asking them to inform us where the children have come back.

SHRI ARVIND GANESH KUL-KARNI:: Sir(Interruptions)

MR. CHAIRMAN: All right. We will have more missing children.

SHRI DINESH GOSWAMI: This side. Sir.

MR. CHAIRMAN: Everybody wants to ask questions. Do you also want?

SHRI ARVIND GANESH KUL-KARN1: Sir, may I know from the Minister what the procedure is? He was saving that some cell etc. is there. Then we discussed about 'kidnapping' and 'missing'. Before commenting on that, what I want to know is about the procedure, particularly about the children who is reported missing.

MR. CHAIRMAN: A gramatical mistake.

SHRI ARVIND **GANESH** KUL-KARNI: Sir, that casualty is there be cause we are the rural stock. We are not barristers like yourself or.....

MR. CHAIRMAN: Somebody is pointing it out. Dr. Najma Heptulla is a doctor. She has a doctorate. I only said that there is nothing more than a grammatical mistake.

ARVIND GANESH SHRI KARNI: That can be a ministerial mistake also, as we just now found out. what I wanted to know from the Minister was about the procedure. In the case of the missing children re ported, when the police finds them out from the houses of those who kidnap ped, or when some trace is found, some evidence must be there. This is how they must be identifying it as a case of kidnapping. So the figures given must be of the missing children. Apart from the human point which Mr. Pant has brought in, we see every day that the crippled children are being made to beg. So for that purpose I draw the attention of the Minister to the point that it seems that it is a very weak cell function ing in the Home Ministry and the number of the missing children is be larger and larger, whether they are 10,000 or 15,000.....,

SHRI R. R. MORARKA: 20,000.

SHRI ARVIND GANESH KUL-KARNI: ----- or 20,000, as Mr. Moraika reported. I would like to know whether In the Janata regime this number was 40,000 and you have brought it down or it was only 5,000 and it has got increased.

You, Janata people, have made a mess in this country and you laugh also. Our Congressmen will never laugh.

MR. CHAIRMAN: Mr. Kulkarnl,...

ARVIND GANESH KTTL-KARNT: I want to know.....

MR. CHAIRMAN: I also want t« know.

SHRI ARVIND GANESH KUL-KARNI: whether in the Janata regime this figure was less or more

and whether the Government, as suggested by their colleague from that side, would ban the "Indian Express" etc. which are reporting adverse information. What is your view?

SHRI P. VENKATASUBBAIAH: I want notice for these figures.

SHRI ARVIND GANESH KUL-KARNI: My first question is: What is the procedure about missing and kidnapped children? Has there been a fall in it compared to the period" of the Janata regime? You have all along been saying that, and even the Prime Minister said that in the "New York Times." How do you say you do not know anything? She said that rape of women and lawlessness had increased because of the Janata regime. Here you have no courage to say that. You say you have no information. You want to hide more things like that missing file.

SHRIMATI USHA MALHOTRA: The people of India know it.

MR. CHAIRMAN: Rape is to be excluded. It is only about kidnapped children.

SHRI ARVIND GANESH KULKAR-NI: This is only a side information that I gave because in an interview given by the Government to "New York Times" it was said that because of the Janata regime the attacks on women had increased. I want to know, Sir, whether in view of the Janata regime.... (Interruptions) Mr. Piloo Mody was not a Minister in the Janata regime; he was only an ordinary member. Why should I ask him? I will ask the Government. Sir, I ask the Minister three questions: First, about the missing children, what is the procedure? Second, about the Janata regime; and third, about banning the "Indian Express". What does the Government want to say? Let them say. Why are you pro- I

tecting, Sir? You are not protectinj us but protecting the Ministers.

MR. CHAIRMAN: J am not protect ing anybody.

SHRI ARVIND GANESH KULKAR NI: You are protecting the Minister.

MR. CHAIRMAN: I am only say ing......

SHRI ARVIND GANESH KUL KARNI: It seems now you have turri ed to the right more than to the left Had you turned to the left more, i< would have been better.

MR. CHAIRMAN: I can tell you, Mr. Kulkarni. if anybody is biased, it is you, not I

SHRI HANSRAJ BHARDWAJ: Sir Mr. Kulkarni...

MR. CHAIRMAN: No reply needed.

SHRI HANSRAJ BHARDWAJ: Mr. Kulkarni has referred to one instance. He must know that it was the "Indian Express" which reported the Kamlas case. They brought back the girl from Madhya Pradesh. It was reported that she was missing. What about that? (Interruptions)

(Interruptions)

SHRI ARVIND GANESH KULKARNI: The Madhya Pradesh man got the prize for it. What are you talking about Madhya Pradesh? They are not States. They are being ruled by da-coits. (Interruptions)

MR. CHAIRMAN: Mr. Goswami to ask a question.

SHRI DINESH GOSWAMI: I did not know that the situation has come to such a stage that if a paper reports about the missing children, that hurts the sensibilities of the other side. Has the Government made any study of the *modus operandi* to taking away of children? How many gangs have you busted during the last two years?

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Number two, you have said that you have got a squad for missing children. Have you got a squad for kidnapped children also? You have made a distinction between the missing children and kidnapped children.

SHRI P. VENKATASUBBAIAH: Sir, I have explained to the House, that....

SHRI PILOO MODY: The file on the missing children has been kidnapped, and the file on the kidnapped children is missing.

SHRI P. VENKATASUBBAIAH: I have already said that we are taking steps and we will continue to take steps to trace out these children. We are not able to say that any gang is involved in this; no gang is involved in this.

We will continue our efforts to see that these culprits are brought to book if they are guilty.

Heavy Engineering Units

JAGDISH **PRASAD** MATHUK: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that India and the Soviet Union have agreed to set up an expert group to explore pos-siblities ot placing more orders on three Soviet assisted heavy engineering units in this country-
- (b) if so, what are the names and status of the leader and other Members of the Soviet delegation who visited India in this connection, duration of their stay, discussions held with Indian counter parts and out come thereof; and
- (c) what is the total value of orders placed on India, how the payment will be made i.e. in rupee or in rouble and the extent to which India will be beneficiary in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) No, Sir.

Ob) Does not arise.

(c) The total value of Soviet orders placed on Heavy Engineering Corporation, Ranchi and Mining & Allied Machinery Corporation, Durgapur is Rs. 128.4 crores.

The payment will be in Indian Rupees. While the units will be benefited with better order book position, these exports from India will help in balancing Indo-Soviet trade.

श्री जगदीश प्रसाद माथुर : श्रीमन, इन्होंने पहले सवाल का उत्तर दिया है —नहीं । मैं यह पूछना चाहता किसी भी स्टेज पर एक्सप्लोर करने को पौसिविलिटीज लगाई गई नही ? धगर लगाई गई हैं तो ने मना किया या ग्रापने मना किया ? क्या ग्रापने इस पर किसी भी स्टेज पर विचार नहीं किया है ? अगर आपने विचार किया है तो यह क्यों नहीं हुआ ? मैं यह स्पष्ट जानना चाहता हं कि इस संबंध में इंडिया ने मना किया या रूस ने मना किया ?

SHRI CHARANJIT cHANANA: Sir, the hon. Member has put a question which does not have anything to do with this at all-SHRI JAGDISH PRASAD 1KA-THUR: Why not? "No" means what? Never attempted, never contemplated?

SHRI CHARANJIT CHANANA: Sir, the hon. Member in part (a) of his question has referred to the fact that India and the Soviet Union agreed to set up an expert eroup. The answer is, no expert group as such was appointed. Therefore, the corollaries of that question do not arise.